

of Commerce and Industry Notification S. O. No. 2460, dated the 21st November, 1958, publishing certain amendments in Government Notification S.R.O. No. 1150, dated the 30th May, 1955. [Placed in Library. See No. LT-1126/58.]

ANNUAL REPORT OF THE NATIONAL INDUSTRIES DEVELOPMENT CORPORATION PRIVATE LIMITED FOR 1957 TOGETHER WITH THE AUDITOR'S REPORT THEREON

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report of the National Industrial Development Corporation Private Limited for the year ending the 31st December, 1957, together with a copy of the Auditors' Report thereon. [Placed in Library. See No. LT-1127/58.]

ANNUAL REPORT OF THE KHADI AND VILLAGE INDUSTRIES COMMISSION FOR 1957-58

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I also beg to lay on the Table, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, a copy of the Annual Report of the Khadi and Village Industries Commission for the year 1957-58. [Placed in Library. See No. LT-1148/58.]

SUMMARY OF PROCEEDINGS OF THE 17TH SESSION OF THE STANDING LABOUR COMMITTEE

THE DEPUTY MINISTER OF LABOUR (SHRI ABD ALI): Sir, I beg to lay on the Table, a copy of the Summary of Proceedings of the 17th Session of the Standing Labour Committee held in Bombay in October, 1958. [Placed in Library. See No. LT-1128/58.]

ALLOTMENT OF TIME FOR THE CONSIDERATION OF MOTION RE FIFTH EVALUATION REPORT ON THE WORKING OF COMMUNITY DEVELOPMENT AND N.E.S. BLOCKS

MR. CHAIRMAN: I have to inform Members that under rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted 2 hours for the consideration of the Motion by Shri V. Prasad Rao in respect of the Fifth Evaluation Report on the working of Community Development and N.E.S. Blocks.

ALLOTMENT OF TIME FOR THE CONSIDERATION OF THE APPROPRIATION (RAILWAYS) NO. 4 BILL, 1958 AND THE APPROPRIATION (RAILWAYS) NO. 5 BILL, 1958

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted thirty minutes for the completion of all stages involved in the consideration and return of the following Bills by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bills:—

(1) The Appropriation (Railways) No. 4 Bill, 1958.

(2) The Appropriation (Railways) No. 5 Bill, 1958.

MOTION FOR PAPERS REGARDING BILINGUAL STATE OF BOMBAY

SHRI BHUPESH GUPTA (West Bengal): Sir, under rule 156 of the Rules of Procedure and Conduct of

Business in the Rajya Sabha, I hereby give notice of my intention to call the attention of the Minister of Home Affairs to the refusal of the Government of India to concede the just and democratic demand for the breakup of the present bilingual State of Bombay and the formation of Samyukta Maharashtra including necessary border adjustments notwithstanding the clear and unambiguous verdict of the people of Maharashtra as further emphasised by the results of the recent bye-elections and also in other forms of mass sanctions of which the massive demonstration of the representatives of samyukta Maharashtra movement including the Mayor of Bombay, the Legislators, Municipal Councillors from the City of Bombay and other cities, taking place today in front of Parliament is but a powerful manifestation. . .

MR. CHAIRMAN: All right.

SHRI BHUPESH GUPTA: I would request you, Sir, to impress upon the Government that this matter be taken up for consideration during the current session. We consider it to be a vital issue and I hope, Sir, you will give your kindly guidance so that the issue could be settled to the satisfaction of the people of Samyukta Maharashtra and other. . .

MR. CHAIRMAN: Apart from other considerations, there is no time.

REFERENCE TO NOTICE FOR HALF AN HOUR DISCUSSION

SHRI DAHYABHAI V. PATEL (Bombay): Sir, I had given notice last week on two matters for half an hour discussion. I have not yet received any information about it. It is one week.

MR. CHAIRMAN: You will get it.

THE PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL, 1958—continued

SHRI J. H. JOSHI (Bombay): Mr. Chairman, this Parliament (Prevention of Disqualification) Bill, 1958 is a Bill of importance. But I should say that it is rather intricate. Nowhere has the office of profit been clearly defined. But in its ordinary sense it may mean a monetary gain; also remuneration received by a person for the services rendered. For this purpose, articles 309, 310, 311 and 314 of the Constitution of India are relevant.

SHRI T. S. AVINASHILINGAM CHETTIAR (Madras): When will the amendments be taken up?

MR. CHAIRMAN: In due course.

SHRI J. H. JOSHI: These articles provide for the appointment of persons either under the Central Government or under the State Governments. They provide for the tenure of office and for the dismissal or renewal or reduction in ranks of persons as well as for certain rights and powers of these Government servants. These rights are in respect of leave, pension and remuneration. They are also subject to certain disciplinary matters.

So far as these points are concerned, such persons are disqualified from being Members of Parliament. That is very clear. I would also stress one point that even though a person may draw a salary less than what is entitled to that post, even then he would be disqualified. Now the question is this. The term 'office of profit' has been given some wider meaning. That means, the extent of influence, the power of patronage and the exercise of some judicial or executive powers. In respect of these, the Joint Committee has taken great pains and have scrutinised as many as 1,400 committees—the composition or the terms of these committees. India is a very big country. Ours is a growing democracy and it is but natural that every